

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 303**  
**Appeal 54/252/ND/2024**

**IN THE MATTER OF:**  
**Onega Buidwell Pvt. Ltd.**

...

**Appellant**

**Versus**

**Registrar of Companies**

...

**Respondent**

**Under Section: 252 (1) Comp. Act**

**Order delivered on 08.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** : Adv. Awnish Kumar, Adv. Deepu

**For the Respondent** :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Issue notice to the Respondent returnable on 04.06.2024. The Appellant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 04.06.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**